

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-215**  
IB-1683(ND)/2018

**IN THE MATTER OF:**

M/s. Crayaon Software Experts India Pvt. Ltd.

**Vs.**

M/s. Vas Data Services Pvt. Ltd.

....APPLICANT

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 7.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE,**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:Mr. Sunil Kumar Jain, (RP), Mr. Pankaj Jain, Ms. Ruchika Sharma, Advocates

For the Respondent

: Mr. Gaurav Singh, Mr. Anant Malik, Advocates

For the Intervener

:

**ORDER**

Counsel for both the sides are present. Counsel for the Resolution Professional is present. Counsel for Respondents is present. Respondent No. 4 is present in person. The parties are directed to make compliance with the order dated 27<sup>th</sup> January 2020. It is further submitted by the Resolution Professional that movement of inventory and pay roll of the employees is not made available. The counsel for the Respondents, submitted that if the safe is opened and these documents may be available. It is further submitted by the counsel for the Respondents that 100 boxes of documents are handed over to the Resolution Professional. In this connection the suspended Board of Directors are directed to provide assistance to the Resolution Professional for preparation of the inventory of the documents within one week by nominating a person by giving the details of

UPASANA



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the contact and mobile number to the Resolution Professional. Matter stands adjourned.

List on 28<sup>th</sup> February 2020.

- Sd -

(SAROJ KUMAR)  
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

UPASANA

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